

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4000
ANSWERED ON:19.12.2011
PROVIDENT FUND AND PENSION
Karunakaran Shri P.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Provident Fund (PF) and pension to 116 labour of Mavoor Gwalior Rayons retired during 1993â€”1995 have been disbursed;
- (b) if not, the reasons therefor; and
- (c) the steps taken by the Government for the speedy disbursement of PF to the said workers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): The Provident Fund (PF) of the employees of M/s. Mavoor Gwalior Rayons retired during the period 1993 to 1995 has already been settled and disbursed. However, Pension has not been disbursed to them as the employees were neither the members of the Employees' Family Pension Scheme, 1971 and nor had they executed 'option' for enrolment in the Employees' Pension Scheme, 1995 which came into force with effect from 16.11.1995.